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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 116/7/NCLT/AHM/2017

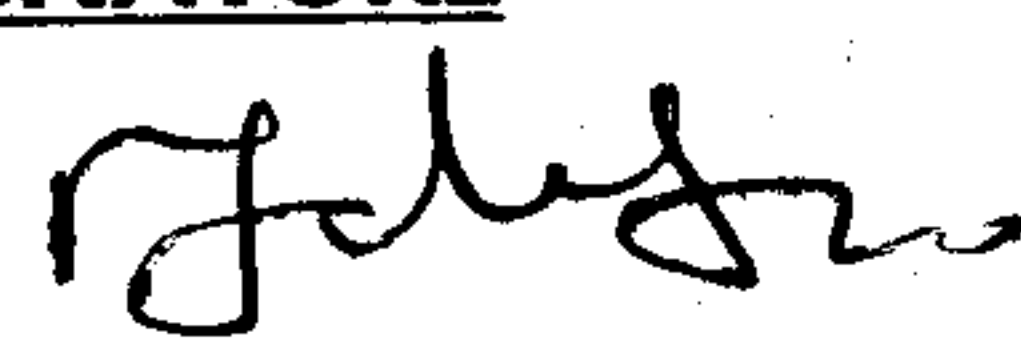
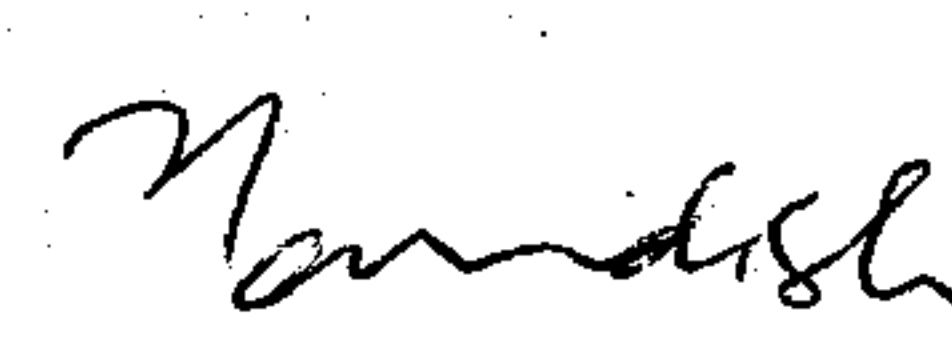
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017**

Name of the Company: Allahabad Bank
V/s.
Gujarat Foils Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRANAV DESAI	LAWYER	PE72720NER	
2.	NANDISH CHUDGAR	ADVOCATE	OPPONENTS	
	WITH RAHEEL PATEL			
	i/b NANAVATI ASSOCIATES			
	FOR OPPONENTS			

ORDER

Learned Advocate Mr. Pranav Desai present for Financial Creditor/ Applicant.
Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel
i/b Nanavati Associates present for Respondent.

Applicant filed additional affidavit.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for
Respondents.

Respondent prayed for some time, if something could be worked out with regard to
payment of the Bank dues.

List the matter on 11.10.2017.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 3rd day of October, 2017.